

Central Administrative Tribunal, Principal Bench

Original Application No.2362 of 2001

New Delhi, this the 12th day of September, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Dr.C.V.Sharma S/o late
Dr.B.M.Sharma and
Retired Scientific Officer 'SF'
Department of Atomic Energy,
Atomic Minerals Division
Northern Region, New Delhi and
resident of 119A, Pocket A
Sukhdev Vihar, New Delhi-25

- Applicant

(By Advocate: Shri Gyan Prakash)

Versus

Union of India : Through

1. The Secretary
Department of Atomic Energy
Govt. of India, Anushakti Bhawan
C.S.M Marg, Mumbai-400001
2. The Director
Atomic Minerals Division
Department of Atomic Energy
AMD Complex, Begumpet
Hyderabad-500016
3. Dr. R.K. Malhotra
Enquiry Officer
C/o Atomic Minerals Division
Department of Atomic Energy
AMD Complex, Begumpet
Hyderabad-500016
4. Registrar of Co-op. Societies
Govt. of NCT of Delhi
New Delhi
5. President of the DAE
Employees' Co-op. Thrift
and Credit Society Ltd.,
West Block-VII, R.K. Puram
New Delhi-66

- Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

In disciplinary proceedings conducted against him, an order of reduction of 15% monthly pension admissible to the applicant has been issued by the

V.K.

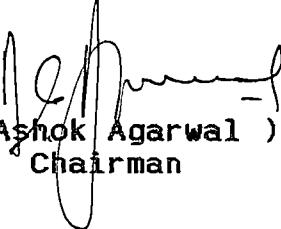
disciplinary authority vide his order of 11.10.99 at Annexure 'A'. Being aggrieved by the aforesaid order, applicant has submitted his revision petition under Rule 29 of the CCS (CCA) Rules, 1965 to the President. Though the aforesaid revision petition has been submitted way back on 11.9.2000, no decision thereon has so far been taken.

2. In the circumstances, we find that interests of justice will be duly met by disposing of the present OA at this stage itself even without issue of notices with a request to the President to dispose of the aforesaid revision petition expeditiously and communicate his decision to the applicant by passing a reasoned and speaking order within a period of two months from the date of service of a copy of this order. Present OA is disposed of in the aforesated terms, with liberty.

V.K. Majotra

(V.K. Majotra)

Member (A)


(Ashok Agarwal)
Chairman

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